

\$~144 to 146

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPLN. 619/2021 & CRL.M.A. 7163/2022

MANISH

..... Petitioner

versus

STATE

..... Respondent

145

+ BAIL APPLN. 2612/2021

AZAD BILLU @ BALLU

..... Petitioner

versus

STATE NCT OF GOVT. OF DELHI

..... Respondent

146

+ BAIL APPLN. 3171/2021

UMESH

..... Petitioner

versus

STATE (NCT OF DELHI)

..... Respondent

**MEMO OF APPEARANCE**

Mr Hirein Sharma, APP for State

Ms Aishwarya Rao and Ms Mansi Rao, Advs. for prosecutrix/victim

Ms Neelam Narang, Addl. P.P. /Incharge Rape Crises Cell, DCW

Ms Prabhsahay Kaur, Adv. for BBA

Mr. Kanwal Jeet Arora, Secretary, DSLSA

**CORAM:**

**HON'BLE MR. JUSTICE JASMEET SINGH**

**ORDER**

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**26.04.2022**

Pursuant to the order dated 19.04.2022, Mr Kanwal Jeet Arora, Secretary, DSLSA is present and fairly states that BAIL APPLN. Nos. 619/2021, 2612/2021 and 3171/2021 needs to be de-tagged and heard

separately.

For the said reason, order dated 11.04.2022 is varied and the BAIL APPLN. Nos. 619/2021, 2612/2021 and 3171/2021 are de-tagged from CRL.A. 63/2022.

Mr. Kanwal Jeet Arora, Secretary, DSLSA, learned counsel for DSLSA submits that they have collated a list of 87,405 FIRs between January, 2012 to December 2017 wherein the FIRs were not forwarded from Delhi Police to DSLSA. He submits that out of 87,405 FIRs, there may be some cases in which no offence has been made out and there may be some cases where compensation has been paid.

Let the DSLSA give a detailed tabulation indicating cases where no offence has been made, cases where compensation has been paid and cases where compensation is yet to be paid. The affidavit shall also indicate further steps taken by DSLSA in that regard.

List on 31.05.2022 for compliance.

**JASMEET SINGH, J**

**APRIL 26, 2022**

sr

*[Click here to check corrigendum, if any](#)*